

### Hearing of urgent matter through Video Conferencing

	(Check which is applicable)			
New filling	Yes		No	
Existing Case No: (CIS)	Case Type	Case No.	Year	Pending before:
In the Court of Ld.				

Name (Party applying):			
Father's Name:			
Address:			
email id:			
Mobile No:		Mobile No:	

Name of Advocate (Party applying):			
Bar Regn. No			
email id:			
Mobile No:		Mobile No:	

Name (Party against):			
Father's Name:			
Address:			
email id:			
Mobile No:		Mobile No:	

Name of Advocate (Party against):			
email id:			
Mobile No:		Mobile No:	

I do hereby declare that I am appearing on behalf of  
my client namely \_\_\_\_\_ and that I will deposit requisite court-  
fee within 48 hours of opening the respective Court, after attaining normalcy and I consented that the matter  
may be heard through video-conferencing .

\_\_\_\_\_  
Signature of the Advocate

Note:	If there are several parties then their details also be given seperately
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